

(b) The supreme Court has directed inter-alia in its Order dated 10.4.1995 in the All India Judges Association case, that if sufficient, quarters are not available from the common pool and it becomes necessary to requisition or hire private accommodation, the State Government should direct the respective Collectorate to locate accommodation of the prescribed standard and allot the same to the Judicial Officers.

(c) and (d) An amount of Rs. 131.7 lakhs has been tentatively allocated to the Government of Assam under the Centrally Sponsored Scheme for 1995-95. However, it is for the State Government to decide the priority for the utilisation of funds on the construction of residential/ official accommodation for the Judiciary.

Non-Implementation of Computerising of land records in Sonitpur, Kamrup and Nowgong

2317. SHRI PARAG CHALIHA: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that a centrally sponsored scheme is being implemented for computerising rural land records;

(b) if so, what are the reasons that the Scheme has not yet been implemented in the districts of Sonitpur, Kamrup, Nowgong, Karimnagar and Darrang which were selected for the purpose;

(c) whether Government are aware that State Government of Assam has utilised the funds meant for computerisation of land records for other purpose;

(d) if so, the details thereof and the corrective measures taken by Central Government; and

(e) by when the districts of Assam are likely to be covered?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI UTTAMBHAI PATEL): (a) Yes, Sir.

(b) Implementation of the scheme has reached various stages in the districts of Sonitpur, Kamrup, Nowgong, Karimganj and Darrang which were selected for the purpose. As per available information the project in Sonitpur has been completed and data capture and data revalidation has also been completed at the district level.

In Kamrup district data entry work is progressing and the work in the Nowgong district could not be taken up since site preparation work is yet to be completed. The scheme for the districts of Karimganj and Darrang was sanctioned during; 1994-95. NIC has installed latest Pentium based system with additional terminals and printers in both the districts. Collection, updation, data capture and data revalidation process of land records are complicated and time consuming process and hence, implementation of the scheme of computerisation of land records taken some time.

(c) and (d) There is no such information with the Government of India.

(e) No exact time frame can be mentioned in this regard as the progress of implementation as well as bringing new districts under the scheme depends on the initiative of the State Government to identify the uncovered districts.

Take over bid by Hewlett Packard

2318. SHRI RAGHAVJI:
SHRI DILIP SINGH JUDEV:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the big computer multinational Hewlett Packard of USA is running an Indian Joint Venture, Hewlett Packard India and if so, who are its major sharholders and the quantum of share holding of each; and